

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 116**  
**(IB)-2425(PB)/2019**

**IN THE MATTER OF:**

ICICI Bank Ltd.

....Applicant/petitioner

v.

Jindal India Thermal Power Ltd.

.... Respondent

**Under Section 7 of IBC.**

**Order delivered on 08.11.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the petitioner:

Ms. Etisha Srivastav, Adv.

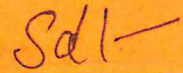
For the respondent

Mr. Alok Dhir, Ms. Varsha Banerjee, Mr.  
Kunal Godhwani, Adv.

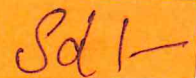
**ORDER**

On 21.10.2019, learned counsel for the respondent sought and was granted time to file reply. However, no reply has not been filed. A request for further time has been made. Let reply be filed within a week with a copy in advance to the counsel for the petitioner. However, it shall be subject to payment of Rs. 10,000/- as cost payable to the counsel for the petitioner.

List for further consideration on 02.12.2019.



**(M.M.KUMAR)**  
**PRESIDENT**



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**